

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Jammu)

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**Subject: Reconstitution of Hon'ble Judges' Committees.**

**ADDENDUM**

In the order dated 1<sup>st</sup> February, 2022, regarding "Reconstitution of Judges' Committee, at S.No 19, against 'Building and Infrastructure Committee for Subordinate Courts in UTs of Jammu & Kashmir and Ladakh', in column 3, the following may be added after the word 'For Jammu.....'

**'For UT of Ladakh**

The infrastructure matters of UT of Ladakh will be considered by the Administrative Judge of District Leh and Kargil'.

Sd/  
(Pankaj Mithal)  
Chief Justice

No: 1897-1917RGIGS

Dated: 01.02.2022

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K for information of His Lordship.
2. Secretary to Hon'ble Mr./Mrs Justice \_\_\_\_\_  
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu
4. Director, J&K Judicial Academy, Jammu
5. Registrar Inspection, High Court of J&K and Ladakh, Srinagar.
6. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.  
..... for information.
7. CPC (eCourts), High Court of J&K and Ladakh at Jammu for uploading the same on the official website of the High Court.
8. Director Finance High Court of Jammu & Kashmir and Ladakh, Jammu.
9. All Concerned Sections.
10. Order file.

Registrar General